



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat, Jammu.

Notification  
Jammu, the 12<sup>th</sup> of April, 2018.

SRO 172 .- In exercise of the powers conferred by sub-section (1) of Section 492 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri S. Bhopinder Singh- Chief Prosecuting Officer Crime Branch, Jammu and Shri Harminder Singh- Chief Prosecuting Officer Samba as Special Public Prosecutors to conduct the case titled State Vs Sanji Ram and others and State Vs Shubam Sangra under FIR No.10/2018 involving offences punishable under Section(s) 302,376-D,363,343,120-B,201 RPC P/S Hiranagar which is pending disposal before the Principal Sessions Judge/ Court of Chief Judicial Magistrate, Kathua.

By order of the Government of Jammu and Kashmir.


Sd/  
(Abdul Majid Bhat)  
Secretary to Government,

No.LD(Acq)2018/55-Kathua

Dated 12.04.2018

Copy to the:-

1. Principal Secretary to Government, Home Department, Jammu.
2. Registrar General, J&K High Court, Jammu.
3. Director General of Police, J&K Jammu.
4. Director Prosecution, J&K, PHQ, Jammu.
5. Principal Sessions Judge, Kathua.
6. Director Litigation, Jammu.
7. Public Prosecutor, Kathua.
8. Shri S. Bhopinder Singh- Chief Prosecuting Officer Crime Branch Jammu
9. Shri Harminder Singh- Chief Prosecuting Officer Samba.
10. General Manager, Government Press Jammu for publication in an extra ordinary issue of the Government Gazette.
11. SRO Section, Department of L, J and PA(w.7.s.c).

  
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(Khurshheed Ahmad Bhat)  
Deputy Legal Remembrancer